

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

19

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

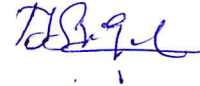
APPLICATION NUMBER :  
PETITION NUMBER : TCP/463/ (IB)/2017  
NAME OF THE PETITIONER(S) : BHARAT CARRIERS LTD  
NAME OF THE RESPONDENT(S) : CETHAR LIMITED  
UNDER SECTION : 433 ( e)(f)

| S.No. | NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
|-------|-------------------|-------------|-----------|
|-------|-------------------|-------------|-----------|

REPRESENTATION BY WHOM

PJ RISHA210517  
PJ SRI LAKSHI  
9841188677


For Respondent



**ORDER**

The matter is called. No representation for the Petitioner. Counsel for the Respondent present and submitted that the corporate insolvency resolution process has already been initiated against the Corporate Debtor vide order dated 16.6.2017 under CP 511/2017. Therefore, the Petitioner is directed to report to the IRP. Accordingly, the Petition is disposed of.

S. Vijayaraghavan  
(S. Vijayaraghavan)  
Member (Technical)  
PAM

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)